

NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COURT- V

14) IA/2278/2022  
C.P. (IB)/547(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA  
Member (Technical)

SHRI KULDIP KUMAR KAREER  
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **28.02.2023**.

NAME OF THE PARTIES: Maryam Maqbool Dhoki

Vs.

VGM HOLDINGS LLP

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

Mr. Devul Dighe, Advocate appearing for the Petitioner is present through virtual hearing. Counsel for the Petitioner stated across the bar that the matter has been amicably settled between the parties and the entire claim amount has been paid by the Corporate Debtor to the Petitioner and further, in view of the settlement, the Petitioner does not wish to pursue the matter. In view of the above, CP (IB) 547/2022 stands **dismissed** as withdrawn. In view of the withdrawal of the above Petition, IA 2278/2022 stands infructuous and is **disposed of**.

SD/-

SD/-

ANURADHA SANJAY BHATIA  
Member (Technical)

KULDIP KUMAR KAREER  
Member (Judicial)